

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s.439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Rajesh Malik.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Abhishek Rana, Ld. Counsel for the applicant/accused.

Applicant is seeking bail on the ground that applicant/accused has been incarcerated in Judicial Custody for more than five and half years and he is entitled to interim bail as per the latest guidelines of HPC.

Reply of IO received wherein he has not mentioned anything about previous involvement of the applicant/accused.

Submissions heard and record perused.

Previous involvement of the applicant be called from IO/SHO. There is also a requirement of good conduct certificate from the concerned jail superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the jail on 01.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s.439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Avinash Srivastava.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Kunal Manav, Ld. Counsel for the applicant/accused.

Applicant is seeking bail on the ground that applicant/accused has been incarcerated in Judicial Custody for more than five years and he is entitled to interim bail as per the latest guidelines of HPC.

Reply of IO received wherein he has not mentioned anything about involvement of the applicant/accused.

Submissions heard and record perused.

Previous involvement of the applicant be called from IO/SHO. There is also a requirement of good conduct certificate from the concerned jail superintendent which is not there on record. So, let a report regarding conduct of the applicant be called from the jail on 01.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Sonu @ Chiku.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Conduct report from Jail Superintendent received wherein it is mentioned that conduct of the applicant/accused is un-satisfactory as there are multiple punishments recorded in his name. However, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application.

In view of submission of Ld. Counsel for applicant/accused, present bail application stands dismissed as withdrawn.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Srikant @ Appu.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Jayant Tiwari, Ld. Counsel for the applicant/accused.

Letter from Jail Superintendent received wherein he has sought some time to file the Medical Report of applicant/accused submitting that Senior Medical Officer of the Jail has requested two working days' time to file the report.

Submissions heard and record perused.

Jail Superintendent is directed to file the Medical Report of applicant/accused in terms of previous order on 03.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

State Vs Srikant @ Appu  
FIR No.179/2019  
PS Subhash Place  
U/s 392/397/34 IPC

### HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Srikant @ Appu.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Jayant Tiwari, Ld. Counsel for the applicant/accused.

Medical report from Jail Superintendent not received.

Jail Superintendent is directed to file the Medical Report of applicant/accused in terms of previous order positively on 03.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Anil.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Ankur Sharma, Ld. Counsel for the applicant/accused.

Conduct report from Jail Superintendent not received.

Jail Superintendent is directed to file the conduct report of applicant/accused in terms of previous order on 02.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.



HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Anup Sinha.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Vivek Aggarwal, Ld. Counsel for the applicant/accused.

Conduct report from Jail Superintendent not received.

Jail Superintendent is directed to file the conduct report of applicant/accused in terms of previous order on 02.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Sagar.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for the  
applicant/accused.

Conduct report from Jail Superintendent received wherein it is mentioned that conduct of the applicant/accused is un-satisfactory as there is punishment recorded in his name. However, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application.

In view of submission of Ld. Counsel for applicant/accused, present bail application stands dismissed as withdrawn.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Mandeep.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/accused.

Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application.

In view of submission of Ld. Counsel for applicant/accused, present bail application stands dismissed as withdrawn.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Mohit @ Mota.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.  
None for the applicant/accused.

Reply of the IO received.

Ld. Counsel for accused has not been contacted as his contact number has not been mentioned/provided with the application/record.

Put up for consideration on 04.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

An application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Sonu received from DLSA.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

Present: Ms. Kiran Bala, Ld. APP for the State through VC.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 03.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

An application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Sonu received from DLSA.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

Present: Ms. Kiran Bala, Ld. APP for the State through VC.

Record perused.

Issue notice to the concerned IO/SHO to file previous involvement report of the accused on 03.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

HEARING THROUGH VIDEO CONFERENCING

This is an application u/s. 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Mohit @ Mota.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

None for the applicant/accused.

Reply of the IO received.

Ld. Counsel for accused has not been contacted as his contact number has not been mentioned/provided with the application/record.

Put up for consideration on 04.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.



HEARING THROUGH VIDEO CONFERENCING

This is an application u/s.439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Sunny @ Sonu.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Satyam Sisodia, Ld. Counsel for the applicant/accused.

Medical report from Jail Superintendent in respect of health status of applicant/accused received.

It is submitted by the ld counsel for the applicant that the health of the applicant is deteriorating day by day and has lost a considerable weight alongwith dizziness and weakness and is not being given proper treatment. Ill-health of applicant/accused has been confirmed by Medical Report received from Jail Superintendent.

Ld. Addl. PP opposed the application.

Submissions heard. Record perused.

In view of the ill-health of the applicant/accused as well as the fact that investigation has already been completed and chargesheet has already been filed, applicant Sunny @ Sonu is admitted to interim bail for a

period of 60 days from today, subject to furnishing of bail bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. MM subject to the following conditions:-

1. The applicant shall not try to contact, influence or threaten any prosecution witnesses;
2. The applicant shall not leave India without prior permission of the court.

The applicant to observe the isolation/social distancing and to keep his mobile switch on at all the time during the period of bail.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to concerned court for information and necessary action.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020

State Vs Mohd. Afsar  
FIR No. 72/2010  
PS Keshav Puram  
U/s 307/34 IPC

### HEARING THROUGH VIDEO CONFERENCING

This is an application seeking directions to send intimation to the Superintendent of Jail regarding the bail status of the applicant/accused Mohd. Afsar.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Kundan Kumar, Ld. Counsel for applicant/accused.

Reply not received from the IO.

IO/SHO is directed to file the report in terms of previous order for 01.06.2020.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
Rohini Courts, Delhi/30.05.2020.

**State Vs. Siraj**  
**FIR No. 452/17**  
**PS Kanjhawala**  
**30.05.2020**

HEARING THROUGH VIDEO CONFERENCING

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Gurtinder Singh, ld Legal Aid counsel for the applicant/accused.

This is an application for clarification of order dated 28.05.2020 in case titled State Vs Siraj passed by Sh. Sanjay Jindal, Ld. Duty Judge, North West District.

It has been submitted by the ld Legal Aid counsel for the applicant that the applicant was granted interim bail vide order dated 28.05.2020 but inadvertently the name of PS has been wrongly mentioned as PS Bharat Nagar instead of PS Kanjhawala. Ld counsel requests for rectifying the same.

Heard. Record perused.

Perusal of record shows that in bail order dated 28.05.2020, the police station has been inadvertently mentioned as PS Bharat Nagar instead of PS Kanjhawala. Order dated 28.05.2020 is rectified accordingly. PS Bharat Nagar be read as PS Kanjhawala and this order shall form part of order dated 28.05.2020.

Let copy of the order be sent to Jail Superintendent for information.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
30.05.2020

State Vs Arjun  
FIR No.88/18  
PS Subhash Place  
U/s 302/353/186/323/34 IPC

HEARING THROUGH VIDEO CONFERENCING

**This is an application u/s 439 Cr.P.C for grant of bail/interim bail  
moved on behalf of applicant/accused Arjun**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ms. Kiran Bala, Ld. APP for the State.

Sh. Ram Kumar Santosh, Ld. Counsel for the applicant/accused.

Heard. Record perused.

It is submitted by the ld counsel for the applicant that the applicant has been falsely implicated in the present matter and he is in JC since 04.03.2018 and as such he is covered under the guidelines issued by Hon'ble HPC vide its minutes of meeting dated 18.05.2020.

As per report of IO, there is no involvement of the applicant in any other criminal case. The Jail Superintendent has given a conduct certificate to the effect that the jail conduct of the applicant is satisfactory. The applicant is in custody since 04.03.2018. So, in these circumstances the case of the applicant is duly covered under the guidelines dated 18.05.2020 of HPC of the Hon'ble High Court.

Accordingly, applicant Arjun is admitted to interim bail for a period

of 45 days from today, subject to furnishing of personal bond in the sum of Rs.20,000/- to the satisfaction of concerned jail Superintendent. It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of the exigency as mentioned above.

The applicant to observe the isolation/social distancing and to keep his mobile switch on at all the time during the period of bail and to keep the SHO informed about his whereabouts on every Friday through SMS or telephonic call.

Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent as well as one copy be sent to concerned court for information and necessary action.

The incharge computer branch is directed to upload the order/proceedings on website and copy be supplied to the concerned.

(Raj Rani)  
Duty Judge/POCSO Court (N/W)  
**Rohini Courts, Delhi/30.05.2020**

**This is an application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused.**

**State Vs. Manjeet Gahlot  
FIR No. 683/15  
PS Kanjhawala  
U/s 302/34 IPC**

**30.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Abhimanyu Rana, Ld. Counsel for the applicant/accused.

Reply filed by the IO through Whatsapp.

As per reply filed by the IO, the medical documents of mother of applicant are not verified.

IO is directed to verify the same and file the verification report on the next date of hearing.

Put up on 01.06.2020 for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
30.05.2020

**This is the second application under Section 439 Cr.P.C for grant of bail moved on behalf of applicant/accused Subham**

**State Vs. Subham  
FIR No. 641/19  
PS Prem Nagar  
U/s 306 IPC**

**30.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Pradeep Khatri, Ld. Counsel for the applicant/accused.

Let notice of this bail application be issued to the complainant/father of deceased for **02.06.2020**.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
30.05.2020



**This is an application under Section 438 Cr.P.C for grant of anticipatory bail moved on behalf of applicant/accused Pradeep Sharma**

**State Vs. Pradeep Sharma  
FIR No. 266/2020  
PS Vijay Vihar  
U/s 354/342/323/34 IPC**

**30.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Anuj Jain, Ld. Counsel for the applicant/accused.

This is an application for anticipatory bail moved on behalf of applicant Pradeep Sharma.

At request of Ld. Addl. PP for the State, let notice of this bail application be issued to the complainant for the next date of hearing. Till then arrest of the applicant is stayed.

Put up on **02.06.2020** for consideration.

Let the digitally signed copy of the order be supplied to all the concerned on their respective e-mails. The original signed order is kept on record.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
30.05.2020

**This is an application under Section 167 Cr.P.C moved on behalf of applicant/accused Ashok Sisodiya.**

**State Vs. Ashok Sisodiya  
FIR No. 59/2020  
PS Vijay Vihar  
U/s 21 of NDPS Act**

**30.05.2020**

**HEARING THROUGH VIDEO CONFERENCING**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present application has been taken up for hearing through video conferencing from my camp office with the consent of the Ld. Additional Public Prosecutor and the Ld. Defence Counsel to contain the spread of COVID 19.

All the stakeholders of the present bail application have now joined the video conferencing.

Present: Ms. Kiran Bala, Ld. Additional PP for the State.  
Sh. Hemant Kumar, Ld. Counsel for the applicant/accused.

Medical documents and death certificate of aunt of applicant has been verified by the IO.

The applicant has filed the present application u/s 167 Cr.P.C.

IO has not filed the detailed/proper reply.

Let the detailed/proper reply be filed by the IO on the next date of hearing.

Put up on 01.06.2020 for consideration.

**(RAJ RANI)**  
Duty Judge/ASJ-04  
(N-W)/Rohini Courts/Delhi  
30.05.2020